

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 47/MP/2021**

- Subject** : Petition under Section 79(1)(c) and (d) read with Sections 61, 62 and other applicable provisions of the Electricity Act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of Regulation 7 of the Sharing Regulations dealing with the Point of Connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks.
- Date of Hearing** : 10.5.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Rewa Ultra Mega Solar Limited (RUMSL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 10 Ors.
- Parties Present** : Shri G. Umapathy, Senior Advocate, RUMSL  
Shri Aditya Singh, Advocate, RUMSL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Astha Jain, Advocate, CTUIL  
Ms. Tijasvita Dhawan, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet S. Rajput, CTUIL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the Petitioner is a Solar Power Park Developer (SPPD) under MNRE Solar Park Scheme and has developed a 750 MW solar park in Rewa (M.P.). The aforesaid Solar Park is connected to ISTS and is being executed in phases unlike the transmission system which is executed at one go, which often results in a mismatch in the full execution of the solar park vis-à-vis execution/operationalising of transmission system. He submitted that the instant petition is filed for waiver from payment of transmission charges applicable due to delay/mismatch in execution of solar park (which is in phases) vis-à-vis transmission system (which is executed at one go).

2. The learned counsel for CTUIL sought time to file a short reply in the matter, which was allowed by the Commission.



3. The Commission directed the Petitioner to furnish the following information on affidavit by 26.5.2023:

- a) SCOD and actual COD of the units vis-à-vis SCOD and actual COD of transmission system thereof.
- b) Transmission charges billed to SPPD on account of delay/ mismatch of COD of unit and transmission system, if any. Status of payment made by SPPD, as per billed amount.
- c) Copy of the grant of Connectivity and the LTA.
- d) Current status of the SPPD and Solar Project Developers (SPDs), LTA and connectivity.

4. The Commission further directed the Respondents to file their replies on affidavit by 15.6.2023, with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 30.6.2023. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no further extension of time will be allowed.

5. The matter shall be listed for final hearing on 12.7.2023

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

